

অসম



ৰাজপত্ৰ

समयमेव जयते

# The Assam Gazette

প্ৰাক্ত-কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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স্বকীয়াকৈ সঙ্কলন কৰিব পৰাকৈ এই খণ্ডটোত স্বকীয়াকৈ ক্ৰমিক পৃষ্ঠা নম্বৰ দিয়া হৈছে  
*Separate paging is given on this Part in order that it may be filed as a separate compilation*

চতুৰ্থ খণ্ড

**PART IV**

অসম বিধান সভাৰ আইন আৰু ৰাজ্যপালে প্ৰবৰ্ত্তন কৰা আধ্যাদেশ

**Acts of the Legislative Assembly of Assam and Ordinances  
promulgated by the Governor of Assam**

**NOTIFICATIONS**

The 14th October, 1974

No. L.J.L. 227/74/19.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.—

**ASSAM ACT XXV OF 1974**

( Received the assent of the Governor on the 10th October, 1974 )



THE ASSAM BOARD OF REVENUE (AMENDMENT) ACT, 1974

An

Act

further to amend the Assam Board of Revenue Act, 1962.

Preamble. Whereas it is expedient to amend the Assam Board of Revenue Act, 1962 hereinafter called the principal Act, in the manner hereinafter appearing ; Assam Act, XXI of 1962.

It is hereby enacted in the Twenty-fifth Year of the Republic of India as follows:—

Short title, extent and commencement.

1. (1) This Act may be called the Assam Board of Revenue (Amendment) Act, 1974.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of Section 3 of the Assam Act XXI of 1962

2. In Section 3 of the principal Act, for sub-section (2), the following shall be substituted, namely—

“(2) The Board shall consist of four members to be appointed by the State Government :

Provided however that in case of any vacancy in the membership of the Board, the Board shall not be deemed to be not duly constituted for the purposes of this Act.”

Amendment of Schedule “B” to the Assam Act XXI of 1962

3. The entries made in columns 1, 2, 3 and 4 in Schedule “B” of the Assam Board of Revenue Act, 1962 relating to the Assam Excise Act, 1910 shall be deleted.

4. (a) The Assam Board of Revenue (Amendment) Ordinance, 1974 is hereby repealed.

(b) Notwithstanding such repeal, anything done or any action taken under the Ordinance as repealed shall be deemed to have been done or taken under the Assam Board of Revenue (Amendment) Act, 1974 as if the Assam Board of Revenue (Amendment) Act, 1974 had commenced on the Sixteenth day of July, 1974 (date of promulgation of the Ordinance).